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THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) The Government has sanctioned construction of 340.00 km. of border fencing in the State of Gujarat, out of which the fencing work to the extent of 261.28 km. has been completed and 78.72 km. is in balance. The fencing works along the Indo-Pakistan border was scheduled to be completed by May, 2012. However, the works have spilled over as the balance stretches fall in the inundated/water-lodged/marshy areas. The executing agencies are in the process of deploying improved technology to fence the remaining stretches which can withstand the terrain and weather conditions.

Revised guidelines for visa violations by foreign nationals

- 2173. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has made any study on the overstaying of foreign nationals in the country by visa violations;
 - (b) if so, the details thereof;
- (c) whether in the light of such visa violations, Government has issued revised guidelines and the methodology to be adopted in deporting foreign nationals to their respective countries; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per the information available, a total number of 56785 foreigners were found overstaying in India as on 31.12.2013.

(c) and (d) Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals, including Bangladeshi nationals, have also been delegated to the State Governments/ UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/ Union Territory Administrations in November, 2009, which was partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.

Increase in crimes cases registered

- 2174. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:
 - (a) the number of criminal cases registered during the last two years;